

THE HIGH COURT OF SIKKIM : GANGTOK
(Civil Extraordinary Jurisdiction)

SINGLE BENCH : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

WP(C) No.35 of 2025

Petitioner : Laxmi Tamang

versus

Respondents : The District Magistrate and Others

Petition under Article 226 of the Constitution of India

Appearance

Mr. Sajal Sharma, Advocate (Legal Aid Counsel) for the Petitioner.

Mr. Thinlay Dorjee Bhutia and Mr. Yadev Sharma, Government Advocates with Ms. Pema Bhutia, Assistant Government Advocate for the Respondents No.1 and 2.

Mr. Sushant Thapa and Mr. Nirmal Thapa, Advocates for the Respondent No.3.

Date of Hearing : 29-10-2025
Date of Judgment : 29-10-2025
Date of Uploading : 29-10-2025

JUDGMENT (ORAL)

Meenakshi Madan Rai, J.

1. The prayers of the Writ Petitioner in the instant Writ
Petition *inter alia* are as follows;

"25. In light of the facts and circumstances and the ground mentioned above, the Petitioners make the following prayers:

- Kindly admit the present Writ Petition.
- After hearing the parties, kindly set aside the impugned order Sub-Divisional Magistrate, Gangtok District dated 06.12.2024, Memo No.581/DCG/2024 (sic.).
- Any other order/orders this Hon'ble Court deems fit in the interests of justice.

....."

2. Learned Government Advocate for the Respondents No.1 and 2 submits that on 20-09-2025, vide Memo No.792/DCG/2025, the Sub-Divisional Magistrate, Gangtok District, Respondent No.2 herein has issued the order which reads as follows;

“
With reference to the Order Passed in Memo
581/DCG/20247 dated 06/12/2024, the same hereby stands
withdrawn with immediate effect.
.....”

As the impugned Order is withdrawn this Writ Petition may
be disposed of.

3. Learned Counsel for the Petitioner submits that in view
of the withdrawal of the Order dated 06-12-2024, the prayers
extracted hereinabove are duly satisfied and nothing further
remains for adjudication in the matter.

4. Learned Counsel for the Respondent No.3 had no
submissions to advance.

5. Having heard the submissions of Learned Counsel and
perused the documents, including the Order dated 20-09-2025, it
is evident that nothing further remains for adjudication in the
matter, the impugned Order having been duly withdrawn by the
issuing authority.

6. Consequently, Writ Petition stands disposed of.

7. Pending applications, if any, also stand disposed of.

(**Meenakshi Madan Rai**)
Judge
29-10-2025

Approved for reporting : **Yes**